

The benefits provided under various schemes have facilitated the exports from India and made them more competitive. The export performance during last three years is as under:

Financial Year	Exports (value in US\$ Billions)
2011-12	306.0
2012-13	300.4
2013-14	314.4

(e) The details of monitoring system in place to ensure proper utilization of the said rebate/incentive are as under:

- (i) Drawback and scrips under FTP are subject to realization of export proceeds, which is monitored.
- (ii) Drawback under Brand Rate is fixed after detailed verification of actual duty incidence.
- (iii) More than 95% of duty under All Industry Rate is disbursed through electronic mode. Indian Customs EDI Systems (ICES) has adequate checks and balances in place to ensure proper disbursement of Drawback claims. Shipping bills, on basis of which drawback is sanctioned, are subjected to Risk Management System (RMS).
- (iv) AIR Schedule also prescribes the drawback cap to prevent misutilization by over valuation.

#### **Setting up of NIB and MIPB for manufacturing sector**

2255. PROF. M.V. RAJEEV GOWDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has set up any new National Investment Board (NIB)/ Manufacturing Industry Promotion Board (MIPB) to periodically review the overall situation of the manufacturing sector in the country; and

(b) if so, the details thereof along with steps taken by Government to expedite clearances to set up these Boards?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) A Manufacturing Industry Promotion Board (MIPB) has been set up *vide* notification dated 1st June, 2012 to periodically review the overall situation of the manufacturing sector; State-wise/Sector-wise performance of the manufacturing sector; the

implementation of the National Manufacturing Policy; and to deliberate upon any other policy recommendations necessary for the further growth of the manufacturing sector.

**Direct export of rice by farmers**

2256. SHRI BHUPINDER SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Ministry would allow export of rice by farmers directly without any middleman in between;

(b) if so, by when and if not, the reasons therefor; and

(c) whether any policy exists on inter-State sale of paddy and rice by the farmers directly and whether there is any uniform policy for sale of paddy and rice by the farmers anywhere in the country?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) As per foreign trade policy, export of all varieties of rice is free out of privately held stocks, through custom EDI enabled ports. Export of basmati rice is allowed subject to registration of contracts with APEDA.

(c) No uniform policy exists on inter-state sale of paddy/rice, as agricultural marketing is a State subject.

**Status of 'Make in India' campaign**

2257. SHRI MAJEED MEMON: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the status of 'Make in India' campaign launched by the Prime Minister;

(b) whether it is a fact that in the last three months, Government has geared up and is now ready to change rules, laws and speed up process to boost manufacturing as said by the Prime Minister at the National Workshop on 'Make in India';

(c) whether the Prime Minister has also said that Government was adding a new paradigm to the PPP (Public Private Partnership) model by involving all stakeholders in key decision-making processes; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Government